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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 27th April, 2026*

+ CRL.M.C. 3226/2026 & CRL.M.A. 13098/2026

UZAIF @ MD. UZAIF ANSARIPetitioner

Through: Mr. K.S. Chaudhary, Advocate along
with petitioner-in-person

versus

THE STATE (NCT OF DELHI) & ANR.Respondents

Through: Mr. Ritesh Kumar Bahri, APP for
State/R-1 with SI Sheetal, PS Hauz
Khas

Respondent no. 2 in person

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Petitioner herein seeks quashing of FIR No. 0263/2019 dated 18.09.2019, registered at Police Station Hauz Khas Delhi, for commission of offences under Sections 354/354(D) IPC, along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.
2. According to complainant, petitioner was her friend and they were in relationship. Thereafter, on account of some dispute between their respective mothers, the aforesaid relationship came to an end.
3. According to her, on 13.09.2019, when she met the petitioner, he had touched her inappropriately.
4. Quashing is being sought for the reason that shortly, after the aforesaid incident, the parties have got married to each other. The date of marriage is 22.10.2019.



5. In view of the abovesaid, respondent No. 2 is not interested in continuing with the FIR in question.
6. Respondent No. 2 is present in person and she has been duly identified by investigating officer.
7. She submits that she got married to the petitioner on 22.10.2019 and they are living in complete peace and harmony. She also submits that a *Memorandum of Understanding* has also been signed by her on 01.04.2026. She submits that she has entered into settlement voluntarily and without any pressure, force, coercion or undue influence from any corner whatsoever.
8. It has been mentioned in the aforesaid MoU that FIR had been registered on the basis of some misunderstanding.
9. Charge-sheet has already been filed and respondent has, though, entered into witness box, her cross-examination has yet not been recorded.
10. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose. In any case, even the complainant, who has married the accused, does not wish to press any charges against the petitioner.
11. Accordingly, exercising inherent powers vested in this Court under Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed appropriate to quash the instant FIR.
12. Consequently, to secure the ends of justice, FIR No. 0263/2019 dated 18.09.2019, registered at Police Station Hauz Khas Delhi, for commission of offences under Sections 354/354(D) IPC, along with all consequential proceedings arising therefrom, is, hereby, quashed. Original affidavits of the parties, copies of which have been placed on record in the present proceedings, shall be submitted before the learned Trial Court within two



weeks from today, so that these become part of Trial Court Record.

13. The petition stands disposed of in aforesaid terms.

14. Pending application also stands disposed of in aforesaid terms.

(MANOJ JAIN)
JUDGE

APRIL 27, 2026/dr/sy